

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10556/2019

(Arising out of impugned final judgment and order dated 31-07-2019 in CC No. 206/2018 passed by the High Court of Judicature at Allahabad)

ARSHAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 177412/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 183043/2019 - EXEMPTION FROM FILING O.T.

IA No. 177413/2019 - EXEMPTION FROM FILING O.T.

IA No. 82209/2020 - INTERVENTION/IMPLEADMENT

IA No. 183042/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 10679/2019 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 179335/2019

FOR EXEMPTION FROM FILING O.T. ON IA 179336/2019

FOR impleading party ON IA 82244/2020

FOR INTERVENTION/IMPLEADMENT ON IA 82244/2020

IA No. 179335/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 179336/2019 - EXEMPTION FROM FILING O.T.

IA No. 82244/2020 - INTERVENTION/IMPLEADMENT)

SLP(Cr1) No. 10804/2019 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 181014/2019

FOR EXEMPTION FROM FILING O.T. ON IA 181015/2019

FOR impleading party ON IA 82206/2020

FOR INTERVENTION/IMPLEADMENT ON IA 82206/2020

IA No. 181014/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 181015/2019 - EXEMPTION FROM FILING O.T.

IA No. 82206/2020 - INTERVENTION/IMPLEADMENT)

Date : 09-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mrs. Anjana Prakash Sr. Adv.
 Mr. Saud Ahmed Adv.
 Ms. Shehla Chaudhary Adv.
 Mr. M. Anas Chaudhary Adv.
 Mr. Sumit Kumar Sharma Adv.
 Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) Ms. Nazish Fatima, Adv.
 Ms. Ameey Bhashini, Adv.
 Mr. Shubham Jaiswal, Adv.
 Mr. Vishwa Pal Singh, AOR
 Ms. Nandita Jha, Adv.
 Mr. Y.P. Singh, Adv

 Dr. Abhishek Atrey, Adv.
 Mr. Sandeep Chaudhary, Adv.
 MS. Ambika Atrey, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties.

Leave granted.

Considering the fact that the appellants are stated to have completed 11 years and 8 months in custody, they are directed to be released on bail on terms and conditions to the satisfaction of the Sessions Court concerned.

(SONIA BHASIN)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)